

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'D', NEW DELHI**

**BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER
AND
SH. SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER
(THROUGH VIDEO CONFERENCING)**

ITA No.3235/Del/2017
Assessment Year: 2012-13

Jade Eservices Pvt. Ltd. Plot No.82A, Sector-18 Gurgaon PAN No. AACCCJ6683M (APPELLANT)	Vs	Pr. CIT -5 New Delhi (RESPONDENT)
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Appellant by	Ms.Sanjana Dawar, CA
Respondent by	Mrs. Swati Joshi, CIT DR

Date of hearing:	17/11/2021
Date of Pronouncement:	17/11/2021

ORDER

PER N. K. BILLAIYA, AM:

This appeal filed by the assessee is preferred against the order of the Pr.CIT-5, Delhi dated 23.03.2017 for A.Y. 2012-13.

2. Vide letter dated 12.11.2021 the assessee sought permission to withdraw the appeal as the dispute has been settled under the Vivad Se Vishwas Act, 2020.

3. Noting the contents of the application the appeal is dismissed as withdrawn.

4. Decision announced in the open court in the presence of both representatives on 17.11.2021.

Sd/-
(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER

NEHA

Date:-17.11.2021

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
 ITAT NEW DELHI

Date of dictation	17.11.2021
Date on which the typed draft is placed before the dictating Member	17.11.2021
Date on which the typed draft is placed before the Other member	17.11.2021
Date on which the approved draft comes to the Sr.PS/PS	17.11.2021
Date on which the fair order is placed before the Dictating Member for Pronouncement	17.11.2021
Date on which the fair order comes back to the Sr. PS/ PS	17.11.2021
Date on which the final order is uploaded on the website of ITAT	17.11.2021
Date on which the file goes to the Bench Clerk	
Date on which file goes to the Head Clerk.	
The date on which file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	